

**SECURITIES AND EXCHANGE BOARD OF INDIA
EASTERN REGIONAL OFFICE (KOLKATA)**

**Completion of Recovery Certificate no. RC9096 of 2026, in respect of Swift Dealmark
Private Limited in the matter of Illiquid Stock Options (ISO)**

A Recovery Certificate No. RC9096 of 2026 dated April 30, 2026, has been drawn up by the Recovery Officer against Swift Dealmark Private Limited (PAN: AAPCS1110D) ["Defaulter"] for a sum of Rs. 6,25,000/- (Rupees Six Lakh Twenty-Five Thousand Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings for recovery of the said sum, for non-payment of penalty imposed by the Adjudicating Officer vide Order/JS/YK/2025-26/31992 dated January 22, 2026 against Swift Dealmark Private Limited (PAN: AAPCS1110D) in the matter of ISO.

In view of receipt of the entire amount, which includes further interest and costs due under the aforesaid recovery certificate, recovery in the said matter stands completed in exercise of powers under sub-section (1) of section 28A of the SEBI Act, 1992 read with relevant provisions of the Income-tax Act, 1961.

Date: June 22, 2026

Place: Kolkata



Mitrajeet Dey
RECOVERY OFFICER

मित्रजीत दे / Mitrajeet Dey
बसुली अधिकारी एवं महाप्रबंधक
Recovery Officer & General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
कोलकाता / Kolkata